

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 4/TT/2023

- Subject** : Petition for determination of transmission tariff from COD to 31.3.2024 for transmission assets under "POWERGRID works associated with immediate evacuation for North Karanpura (3x660 MW) generation project of NTPC" in Eastern Region.
- Date of Hearing** : 30.10.2023
- Coram** : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
- Petitioner** : Power Grid Corporation of India Limited
- Respondents** : Bihar State Power (Holding) Company Limited and 7 others
- Parties Present** : Ms. Swapana Seshadri, Advocate, PGCIL
Shri Utkarsh Singh, Advocate, PGCIL
Ms. Sneha, Advocate, PGCIL
Shri Rohini Prasad, Advocate, BSPHCL
Shri Hemant Singh, Advocate, NKTL
Ms. Ankita Bafna, Advocate, NKTL
Shri Venkatesh, Advocate, NTPC
Shri Bharath Gangadharan, Advocate, NTPC
Shri Aashwyn Singh, Advocate, NTPC
Shri Punyam Bhutani, Advocate, NTPC
Shri Amit Yadav, PGCIL
Shri Vivek Kumar Singh, PGCIL
Shri Bipin Bihari Rath, PGCIL
Ms. Ashita Chauhan, PGCIL

Record of Proceedings

The learned counsel for the Petitioner submitted as follows:

- a. The instant petition has been filed for determination of transmission tariff from COD to 31.3.2024 in respect of **Asset-1**: 02 numbers of 400 kV line bays for termination of North Karanpura-Gaya 400 kV D/C (Quad Moose) line. **Asset-2**: 02 numbers of 400 kV line bays for termination of North Karanpura-Chandwa (Jharkhand) Pool 400 kV D/C (Quad Moose) line under the TBCB line under "POWERGRID works associated with immediate evacuation for North Karanpura (3x660 MW) generation project of NTPC" in Eastern Region.
- b. The COD of Asset-1 and Assset-2 is claimed as 9.9.2021 and 6.10.2019 respectively, under Regulation 5(2) of the 2019 Tariff Regulations.



- c. There are two bays in the instant transmission asset and in the case of the 1st bay, the time over-run is only 7 days. In the case of the 2nd bay, the period of time over-run is 1441 days.
2. The learned counsel for North Karanpura Transmission Limited (NKTL), Respondent No. 7, and National Thermal Power Corporation (NTPC), Respondent No. 8, requested time to file their reply.
3. The Commission directed the Petitioner to submit the following information on an affidavit by 16.11.2023, with an advance copy to the Respondents:
 - a. Status of the project as on 25.3.2020 in accordance with the MoP letter dated 27.7.2020.
 - b. How much percentage of work was completed pre-COVID-19 period and the impact of COVID-19 on the project?
 - c. Steps taken for reducing delay in implementation of the project.
4. After hearing the parties, the Commission directed as follows:
 - (i) Issue notice to all the Respondents.
 - (ii) The Respondents to file their reply on affidavit by 4.12.2023 with an advance copy to the Petitioner, who may file its rejoinder, if any, by 20.12.2023.
5. The Commission further observed that no request for an extension of time will be entertained and directed the parties to strictly comply with the above directions within the specified timeline.
6. The matter will be listed for final hearing on 27.12.2023.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

